

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 3238 of 2019

IN

Company Appeal (AT) (Ins.) No. 980 of 2019

IN THE MATTER OF:

DCM Shriram Limited

...Appellant

Versus

Shri Amresh Shukla & Ors.

...Respondents

Present:

For Appellant: Mr. Prem Prakash, Advocate.

For Respondents: Mr. Abhishek Pratap Singh, Advocate for the RP.

**Ms. Shilpi Chaudhary, and Mr. Jasdeep Singh Dhillon,
Advocates for the COC.**

O R D E R

17.10.2019 This appeal has been listed on mentioning by Mr. Prem Prakash, learned counsel for the 'DCM Shriram Limited'. He has filed an Interlocutory Application for withdrawal of the Appeal showing therein the development as taken place in the meantime.

Mr. Abhishek Pratap Singh, learned counsel for the 'Resolution Professional' and Ms. Shilpi Chaudhary, learned counsel for the 'Committee of Creditors' have no objection to such withdrawal.

The appeal is, accordingly, disposed of as withdrawn without any liberty to challenge the same very impugned order. The interim order passed on 20th September, 2019 stands vacated.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)